

In the Central Administrative Tribunal  
Principal Bench: New Delhi

(10)

OA No.425/87 Date of decision: 03.09.1992.

Shri Mahipal Singh ...Petitioner

Versus

Union of India through  
Secretary, Ministry of Information &  
Broadcasting & Another. ...Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman  
The Hon'ble Mr. I.K. Rasgotra, Administrative Member

For the petitioner None

For the respondents Shri P.P. Khurana, counsel.

Judgement(Oral)  
(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the petitioner. Shri P.P.  
Khurana, learned counsel appeared for the respondents.

The record indicates that the petitioner has stated before the Tribunal on 19.5.1988 that he has been taken back as casual labourer. So far as the claim for regularisation is concerned, it is stated in the reply that the petitioner had not qualified for the reason that he has not completed 240 days of service in the two relevant years 1986 and 1987.

The respondents have given the figures about the days he worked during these two years as 167 and 115 days respectively. There is no satisfactory material placed before us by the petitioner to doubt

the correctness of the statement of the respondents in this behalf. Hence the petitioner was not qualified for regularisation as on the date of the Application.

In the circumstances this petition is disposed of with the observation that the case of the petitioner be considered for regularisation in accordance with law, as and when he qualifies. No costs.

*I. K. Rasgotra*  
(I.K. Rasgotra)

Member(A)

*V. S. Malimath*  
(V.S. Malimath)

Chairman

san.

September 3, 1992.